

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. No. OA 676/86.

5.9.1986.

Shri B.K.Jain Vs. Union of India.

Shri B.S. Bindra, counsel for the applicant present. This is an application under Section 19 filed before exhausting the remedy of appeal provided under the Service Rules to the applicant against the order of compulsory retirement. It is stated by the learned counsel for the applicant that the applicant has filed a departmental appeal on 26.8.1986 and that has not yet been disposed off. It is found that a period of only one month has elapsed since the filing of the appeal. The applicant cannot legitimately complain of any delay in disposing of his appeal which is undoubtedly efficacious. We do not see any reason why we should depart from the ordinary rule of requiring the applicant to exhaust the remedies provided by the Rules as laid down by Section 20 of the Administrative Tribunals Act and entertain this application. This petition is, therefore, dismissed on this short ground. Anything said herein obviously cannot affect the merits of his claim.

Shri Kaushal Kumar
(Kaushal Kumar)

Member

5.9.1986.

K. Madhava Reddy
(K. Madhava Reddy)
Chairman
5.9.1986.